

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

Ex. Application No.07/2019

IN

O.A. No.843/2018

IN THE MATTER OF:-

Sardar Patel Jan Chetna Education SocietyApplicant

Versus

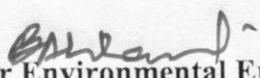
State of Haryana & Ors.

....Respondents

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DATED: 06.12.2021
PLACE: Panchkula


Senior Environmental Engineer
Haryana State Pollution Control Board.

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

Ex. Application No.07/2019

IN

O.A. No.843/2018

IN THE MATTER OF:-

Sardar Patel Jan Chetna Education SocietyApplicant

Versus

State of Haryana & Ors.Respondents

**ACTION TAKEN REPORT SUBMITTED BY SH
BALRAJ AHLAWAT, SENIOR ENVIRONMENTAL
ENGINEER, HARYANA STATE POLLUTION
CONTROL BOARD (HSPCB) ON BEHALF OF
HSPCB IN COMPLIANCE OF ORDER DATED
21.07.2020.**

MOST RESPECTFULLY SHOWETH:

1. That the O.A. No.843 of 2018 was filed seeking prescription of Siting Criteria with respect to stone crushers from Educational Institutions. The said Original Application was disposed of vide order dated 31.10.2018 directing the Directorate of Environment, Haryana to take initiative in the matter in accordance with law so as to specify distance from Educational Institutions within which a stone crushers is not allowed to be operate. Copy of order dated 31.10.2018 is enclosed herewith as **ANNEXURE R-1.**

2. That an Execution Application was filed seeking execution of order dated 31.10.2018. This Hon'ble Tribunal after taking note of the fact that necessary steps are being taken in the matter, vide order dated 19.02.2019 directed the Chief Secretary, Haryana to finalise the matter expeditiously and post the matter for 21.5.2019. In compliance of the directions passed by this Hon'ble Tribunal, Notification dated 04.04.2019 was issued by the Environment Department, Haryana prescribing the minimum distance required

to be maintained from Educational Institutions for stone crushing units as 500 meters. A report was filed by the Chief Secretary, Haryana, the copy of which, along with the notification dated 4.4.2019 is enclosed herewith as ANNEXURE R-2.

3. That this Hon'ble Tribunal considered the report with respect to finalization of siting criteria for location of the stone crushers from Educational Institutions and vide order dated 21.05.2019, directed to furnish status of compliance of the siting criteria. Copy of order dated 21.05.2019 is enclosed herewith as ANNEXURE R-3.

4. That in compliance of order dated 21.05.2019, a report dated 22.08.2019 was filed by HSPCB. The Hon'ble Tribunal was apprised about Writ Petition(s) filed before Hon'ble High Court of Punjab & Haryana at Chandigarh with respect to siting criteria and interim protection granted by the Hon'ble High Court to the Petitioner Units therein. After considering the report, the Hon'ble Tribunal directed the Haryana State Pollution Control Board (HSPCB) to verify whether the stone crushers are complying with the pollution norms and to furnish further report.

5. That in compliance of order dated 02.09.2019, a report dated 08.11.2019 was filed by the HSPCB about number of non-complying units and action taken against them. The Hon'ble Tribunal observed that details of stone crushers and the parameters which are found to be complied with, has not been furnished. Accordingly, the Hon'ble Tribunal vide order dated 13.11.2019 sought fresh report.

6. That accordingly, a report dated 15.07.2020 was filed by HSPCB with complete details of complying and non-complying parameters of Air Pollution Control Measures (APCM) on the part of stone crusher units, which are not meeting the prescribed siting criteria. It was also informed that the Government of Haryana vide



its order dated 19.05.2020, granted extension of time to stone crushers which were not meeting the siting parameters as per Notifications dated 11.5.2016 and 4.4.2019 including those stone crushers which are not meeting the siting criteria from Educational Institutions.

7. That this Hon'ble Tribunal considered the report dated 15.07.2020 and passed the order dated 20.07.2020. The relevant para of the said order is being reproduced as below:

"...3. We find that the State of Haryana has no jurisdiction to grant time once there is violation of environmental norms. The State is bound by the Public Trust Doctrine to enforce environment norms as such safeguards are part of fundamental right of citizens to life. Once it is so, the State has no discretion to waive compliance only on the plea of avoiding litigation. The said waiver being against the principle of sustainable development, to enforce by this Tribunal under Section 20 of the NGT Act, has to be declared non-est. Let further action be taken and compliance report filed before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF...."

8. That in compliance of said order, the stone crushers units and distance being maintained from prescribed siting criteria were examined alongwith requisite Air Pollution Control Measures (APCM) maintained by stone crushers units. The Board initiated action against the non-complying units. 106 numbers of units approached the Hon'ble High Court of Punjab and Haryana against revocation of consent on account of not meeting the siting criteria. Those units have been granted interim protection by the Hon'ble High Court of Punjab and Haryana against action taken by HSPCB. Some units have appealed before the Appellate Authority or Hon'ble Supreme Court of India in respective proceedings and they have been granted interim stay.

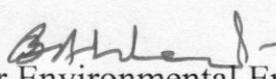
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9. That a total 210 number of units were found non-complying as per siting parameters in the entire State of Haryana. Out of those 210 units, 106 units have obtained interim protection/stay order from Hon'ble Supreme Court of India, Hon'ble High Court of Punjab and Haryana and Appellate Authority against action taken by the HSPCB. The consent of remaining 104 units have been revoked /expired and those units are not being permitted to operate. Further 45 units, found to be non-complying with respect to APCM were closed down by the Board. The details of these are at ANNEXURE R-4.

The details of the units, which are not meeting the siting criteria and pursuing remedy against the action taken by the Board and interim order(s) passed is enclosed herewith as ANNEXURE R-5.

The details of units not meeting the prescribed siting criteria and whose consent is revoked/ expired and not permitted to run is enclosed herewith as ANNEXURE R-6.

10. That above stated exercise has taken considerable time and the delay in submitting the report is not intentional but due to the lengthy process of inspection of units, coordination with concerned Regional Offices and Revenue Authorities, compilation of information received and due to restrictions imposed during the Covid-19 Pandemic period. It is therefore requested that the delay in filing the present report may kindly be condoned and this report may be taken on record.


Senior Environmental Engineer
Haryana State Pollution Control Board.

DATED: 06.12.2021
PLACE: Panchkula

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 843/2018
(M.A. No. 1565/2018)

IN THE MATTER OF:

Sardar Patel Jan Chetna Education Society
Vs.
State of Haryana & Ors.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Present: Applicant : Mr. Raj Kumar, Adv.

Date and Remarks	Orders of the Tribunal
Item No. 07 October 31, 2018 R	<p>1. Prayer in this application is for a direction that in the siting policy of the State of Haryana for the stone crushers, there is no prohibition against setting up of stone crushers near educational institutions which results in violation of the Noise Pollution (Regulation and Control) Rules, 2000 (as amended in 2017) which is required.</p> <p>2. According to the applicant, the Mines and Geology Department of the State of Haryana has issued Notification dated 28.09.1992 notifying "Haryana Regulation and Control of Crusher Rules, 1992". Rule 3 (5) of the Noise Pollution Rules provides for 100 meters area around educational institutions and hospitals being declared as silence area. The said distance has been now increased to 250 meters vide Notification dated 25.09.2017. There is also requirement for precautions for protection of forest, water bodies, health treatment units etc. Some of the States have issued notifications laying down distance from educational institutions within which no stone crusher can be set up. In the States of Rajasthan, Gujarat and Uttarakhand, the distance is 500</p>

	<p>Item No. 07</p> <p>October 31, 2018</p> <p>R</p>	<p>meters. In the State of Punjab, it is 300 meters and in State of Karnataka, it is 2 kilometres.</p> <p>3. In view of above, we direct respondent no. 3, Directorate of Environment, Haryana to take initiative in the matter in accordance with law so as to specify distance from educational institutions within which a stone crusher is not allowed to be operate within one month from today. He may put up the matter before the concerned authorities competent to take decision and decision may be taken on the subject in accordance with law.</p> <p>4. The applicant is given liberty to put forward its view point before respondent no. 3 along with all relevant papers and a copy of this order. The applicant may also send a copy of this order to CPCB for circulation to all Pollution Control Boards and Committees for such exercise, wherever required.</p> <p>The application is disposed of.</p> <p>....., CP (Adarsh Kumar Goel)</p> <p>....., JM (S.P. Wangdi)</p> <p>....., EM (Dr. Nagin Nanda)</p> <p>31.10.2018</p>
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**HARYANA GOVERNMENT
ENVIRONMENT DEPARTMENT**

Notification

The 4th April, 2019

No. S.O. 24/C.A./29/1986/Ss. 5 and 7/2019.— Whereas as per Haryana Government, Environment Department, notification No. S.O. 12/C.A. 29/1986/Ss.5 and 7/2016, dated the 11th May, 2016, directions were given for stone crushing units in regard to siting criteria norms as per Schedule I, emission norms and pollution control measures requirements as per Schedule II, identification of zones and availability of sites as per Schedule III and procedure for establishment and operation in identified zones as per Schedule IV:

And, whereas the State Government is of the opinion that it is necessary and expedient to make amendment in the Haryana Government, Environment Department, notification No. S.O. 12/C.A. 29/1986/Ss.5 and 7/2016, dated the 11th May, 2016.

Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Government of India, Ministry of Environment and Forest, Department of Environment, Forest and Wild Life, notification No. S.O. 152 (E), dated the 10th February, 1988, and sub rule (5) of rule 4 of pursuance of the provision of section 7 of the said Act, and the Environment (Protection) Rules, 1986, the Governor of Haryana hereby makes the following amendment in the Haryana Government, Environment Department, notification No. S.O. 12/C.A. 29/1986/Ss.5 and 7/2016, dated the 11th May, 2016 namely:

AMENDMENT

In the Haryana Government, Environment Department, notification No. S.O. 12/C.A. 29/1986/Ss.5 and 7/2016, dated the 11th May, 2016, in Schedule I, under columns 1, 2 and 3, after serial number 11, the following serial number and entries there against shall be added, namely:-

1	2	3
"12	Minimum distance required from educational institutions	0.5"

DHEERA KHANDELWAL,
Additional Chief Secretary to Government Haryana,
Environment Department.

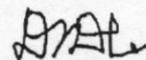
Sub:- Directions of NGT in OA No. 843/2018 (Execution Application No. 07/2019 in the matter of Sardar Patel Jan Chetna Education Society Vs. State of Haryana & Ors.).

Hon'ble NGT vide its order dated 19.02.2019 In OA No. 843/2018 Execution Application No. 07/2019 In the matter of Sardar Patel Jan Chetna Education Society Vs. State of Haryana & Ors.), directed the Director of Environment Department of Haryana to take steps to specify the distance of stone crushers from education institutions and further directed that Chief Secretary of Haryana to finalize the matter expeditiously within two months from today and furnish a report to this Tribunal by e-mail at ngt.filing@gmail.com, indicating further that the distance which may be specified must be based on scientific and environment rational.

In this regard, in compliance of the directions of the Hon'ble Tribunal, the matter was referred to Haryana State Pollution Control Board, for recommending appropriate distance for establishment of stone crushers from educational institutions and HSPCB examined the matter, comparing the parameters specified for other structures (roads, health clinics, forests, etc.) the status of such provisions in other States and the distance requirements of educational institutions from the stone crushers and recommended a distance of at least 500 meter from the educational institutes, to the State Govt. for notification.

The Govt. of Haryana, Environment Department, after considering the recommendation of HSPCB, issued the notification w.r.t. siting distance of the stone crusher from the educational institutes vide No. S.O.24/C.A./29/1986/Ss.5 and 7/2019 dated 04.04.2019, copy of which is enclosed.

It is therefore requested that this compliance report may kindly be taken on record as directed by the Hon'ble NGT vide its order dated 19.02.2019 in the above said matter.



(D.S.Dhesi)

Chief Secretary, Govt. of Haryana

To

The Registrar,
National Green Tribunal,
New Delhi.

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 07/2019
IN
Original Application No. 843/2018
(I.A. No. 106/2019)

Sardar Patel Jan Chetna Education Society

Applicant(s)

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 21.05.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Rajkumar, Advocate

For Respondent (s): Mr. Anil Grover, AAG with Mr. Satish Kumar,
Advocate for State of Haryana

ORDER

The siting criteria for location of the stone crushers is said to have been finalized in the light of orders of this Tribunal.

Let the status of compliance of the siting criteria be now furnished within two months.

List for further consideration on 02.09.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 21, 2019
Execution Application No. 07/2019
IN Original Application No. 843/2018
(I.A. No. 106/2019)
DV



ANNEXURE R-4

		1	2	3
Sr. No	Region	Name and address of Stone crushers units	Non Complying APCM	Remarks
1.	DHARUHERA	Sheetla stone Crusher, Khewat no. 16, khatoni no. 46, 48 kila no. 8/15, 16) 16 kanal 12 marla Vill. Bakhrija, Narnaul, Distt. Mohindergarh	Not installed sufficient water sprinklers, not planted sufficient no. of tree within premises and alongwith periphery.	Closed by Board
2.	DHARUHERA	Jai Mata Di Stone Crusher (Formely Jagdamba Stone Crusher), Khewat no. 16, khatoni no. 48, kila no. 7/19,20 Vill. Bakhrija, Narnaul Distt- Mohindergarh	Not installed sprinklers, cover shed, wind breaking wall, metalled road and green belt.	Closed by Board
3.	BHIWANI	Shiv Stone crusher, Khanak, Bhiwani	Not provided adequate APCM as per notification dated 11.05.2016	Closed by Board
4.	BHIWANI	Maha Luxmi Stone crusher Mills, Village- Mankawas, Charkhi Dadri	Not provided adequate APCM as per notification dated 11.05.2016	Closed by Board
5.	BHIWANI	Gau Mata Stone Crusher, Village Pichopa Kalan, Charkhi Dadri	Non complying APCM as per notification dated 11.05.2016 & Sample found Exceeding the permissible limit	Closed by Board
6.	BHIWANI	Dada Shakti Stone Crusher, Pichopa Kalan, Charkhi Dadri	Non complying APCM as per notification dated 11.05.2016 & Sample found Exceeding the permissible limit	Closed by Board
7.	BHIWANI	Shree Ram Stone Crusher, Jhojhu Kalan, Charkhi Dadri	Not provided adequate APCM as per notification dated 11.05.2016	Closed by Board
8.	BHIWANI	Shree Shyam Stone Crusher, Jhojhu Kalan, Charkhi Dadri	Non complying APCM as per notification dated 11.05.2016 & Sample found Exceeding the permissible limit	Closed by Board
9.	BHIWANI	Vikas stone crusher, Mankawas, Charkhi Dadri	Not provided adequate APCM as per notification dated 11.05.2016	Closed by Board
10.	NUH	AGGARWAL STONE CRUSHING CO, VILL.- BILAKA SIKRAWA, TEHSIL- PUNHANA, DISTT.-MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed by Board & found dismanted
11.	NUH	BABA STONE CRUSHING CO VILLAGE- SILKOH, TEH; TAURU, DISTT ;MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed by Board & found dismanted
12.	NUH	GAYATRI MINERALS, VILL.- SUGARPUR, TEHSIL- NUH, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed by Board & found dismanted

13.	NUH	M K ROCKTECH PVT LTD, VILL. BILAKA, TEHSIL PUNHANA, DISTT. MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed by Board & found dismentaled
14.	NUH	S.D. GRIT UDYOG, VILL.- PANCHGAON, TEHSIL- TAURU, DISTT.-MEWAT, PIN-122105	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed by Board & found dismentaled
15.	NUH	S.R. GRIT UDYOG, VILL.- PANCHGAON, TEHSIL- TAURU, DISTT.-MEWAT, PIN-122105	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed by Board
16.	NUH	Salim Stone Crushing Co.,, Village- Chajjupur, Tauru, Mewat	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed by Board & found dismentaled
17.	NUH	SHIVALIK STONE CRUSHING CO, VILL BURAKI PAHRI PANCHGAON TEHSIL TAURU MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed by Board & found dismentaled
18.	NUH	DELHI STONE CRUSHING CO., VILL.- INDRI ZONE, TEHSIL NUH, DISTT. MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Dismantled
19.	NUH	DEVI STONE CRUSHING CO. , REWASON ZONE, TEHSIL- NUH, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Dismantled
20.	NUH	Hanuman Stone Crushing Company., Village Sugarpur, Teh.- Nuh, Dist.- Mewat	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Dismantled
21.	NUH	JAI RADHEY RADHEY STONE CRUSHER CO., VILLAGE GANGOLI TEHSIL NUH DISTT MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank	Dismantled

			and interlocking of APCMs	
22.	NUH	Neelkanth Crusher Co., Village-Panchgaon, Post- Tauru, Mewat	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Dismantled
23.	NUH	YADAV STONE CR. CO., REWASON ZONE, TEHSIL- NUH, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Dismantled
24.	NUH	YADAV STONE CRUSHING CO., VILLAGE SILKHO TEHSIL TAURU DISTT MEWT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Dismantled
25.	NUH	HALDHAR INFRASTRUCTURE PVT. LTD., VILL.- BIWAN, TEHSIL-FIROJPUR ZHIRKA, DISTT. MEWAT (HR)	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed of it's own, plant & machinery found dismentaled
26.	NUH	immam stone crusher., village - silkoh, tehsil- tauru, district- mewat, haryana	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed of it's own, plant & machinery found dismentaled
27.	NUH	R K STONE CRUSHING CO., VILL.- BILAKA, PUNHANA, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed of it's own, plant & machinery found dismentaled
28.	NUH	RAJ FOUNDRY AND INDUSTRIES., REWASON ZONE, TEHSIL-NUH, DISTT-MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed of it's own, plant & machinery found dismentaled
29.	NUH	RAJ STONE CRUSHING CO PVT LTD., CRUSHER ZONE REWASAN	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed of it's own, plant & machinery found dismantled

30.	NUH	S R GRIT UDYOG., VILLAGE- BURAKA, TEHSIL- TAURU, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Sealed by Board & found dismanteled
31.	NUH	SHIVAM STONE CRUSHER PVT. LTD., VILL.- RAHARI, TEHSIL- TAURU, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed of it's own, plant & machinery found dismanteled
32.	NUH	SHRI RADHEY STONE CRUSHING CO., REWASON ZONE, TEHSIL- NUH, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed of it's own, plant & machinery found dismanteled
33.	NUH	SURENDRA STONE CRUSHING CO., REWASON ZONE, TEHSIL- NUH, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closed of it's own, plant & machinery found dismanteled
34.	NUH	BAJRANG GRIT UDYOG., REWASON CRUSHER ZONE, DISTT.- MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closure under process.
35.	NUH	New Metro Stone Crusher (formarly known as KHAN STONE CRUSHING CO., VILL.- INDRI ZONE, TEHSIL NUH, DISTT. MEWAT	1. Not provided covered shed 2. Not provided water sprinklers of adequate numbers 3. Not provided the green belt and tree plantation 4. Not provided the water storage tank and interlocking of APCMs	Closure under process.
36.	PANCHKULA	Jai Maa Durga Stone Crusher, Khasra no. 795/54/1, 797/54/3, Mauja Bar, Panchkula	1. Log book for raw material and product (Not Maintained) 2. Cover shed (In-adequate) 3. Sprinklers (In-adequate) 4. Water Storage capacity (In- adequate) 5. Interlocking system (Not provided) 6. Wind breaking wall (In-adequate) 7. Metalled Roads (In-adequate) 8. Cleaning and wetting of ground (No) 9. Green Belt along the periphery (In- adequate) 10. Log Book for water meter and energy meter (Not Maintained)	Closed by Board
37.	PANCHKULA	M/S A.K.STONE CRUSHER, Rampur Seuri, Panchkula (Khasra No. 518/437,424,425,426,517/ 437)	1. Cover shed (In-adequate) 2. Sprinklers (In-adequate) 3. Water Storage capacity (In- adequate) 4. Interlocking system (Not provided) 5. Wind breaking wall (In-adequate)	Dismantled and Closed by Board

			<ul style="list-style-type: none"> 6. Metalled Roads (In-adequate) 7. Green Belt along the periphery (In-adequate) 8. Log Book for water meter and energy meter (Not Maintained) 	
38.	PANCHKULA	M/S CHANDIMANDIR STONE CRUSHER, VILLAGE TANDA, CHANDIMANDIR, PANCHKULA (Khasra No. 260)	<ul style="list-style-type: none"> 1. Cover shed (In-adequate) 2. Sprinklers (In-adequate) 3. Water Storage capacity (In-adequate) 4. Interlocking system (Not provided) 5. Wind breaking wall (In-adequate) 6. Metalled Roads (In-adequate) 7. Cleaning and wetting of ground (No) 8. Green Belt along the periphery (In-adequate) 9. Log Book for water meter and energy meter (Not Maintained) 	Dismantled and Closed by Board
39.	PANCHKULA	M/S DURGA STONE CRUSHER, Vill. Tanda, Chandimandir, Panchkula (Khasra No. 268, 291)	<ul style="list-style-type: none"> 1. Cover shed (In-adequate) 2. Sprinklers (In-adequate) 3. Water Storage capacity (In-adequate) 4. Interlocking system (Not provided) 5. Wind breaking wall (In-adequate) 6. Metalled Roads (In-adequate) 7. Cleaning and wetting of ground (No) 8. Green Belt along the periphery (In-adequate) 9. Log Book for water meter and energy meter (Not Maintained) 	Dismantled and Closed by Board
40.	PANCHKULA	K.K. STONE CRUSHER, VILLAGE TANDA, CHANDIMANDIR, DISTT PANCHKULA (Khasra No. 268, 291, 296, 297)	<ul style="list-style-type: none"> 1. Metalled Roads (In-adequate) 2. Green Belt along the periphery (In-adequate) 3. Log Book for water meter and energy meter (Not Maintained) 	Dismantled and Closed by Board
41.	PANCHKULA	M/S ANOOP STONE CRUSHER, Vill. Tanda, Chandimandir, Panchkula (Khasra No. 268)	<ul style="list-style-type: none"> 1. Cover shed (In-adequate) 2. Sprinklers (In-adequate) 3. Water Storage capacity (In-adequate) 4. Interlocking system (Not provided) 5. Wind breaking wall (In-adequate) 6. Metalled Roads (In-adequate) 7. Cleaning and wetting of ground (No) 8. Green Belt along the periphery (In-adequate) 9. Log Book for water meter and energy meter (Not Maintained) 	Dismantled and Closed by Board
42.	PANCHKULA	M/S KAKKAR STONE CRUSHER, VILLAGE RAMPUR SEURI, SURAJPUR, TEHSIL KALKA, DISTT Panchkula (Khasra No. 186,509/187,510/187,188, 511/189, 512/189,191,192,194).	<ul style="list-style-type: none"> 1. Cover shed (In-adequate) 2. Sprinklers (In-adequate) 3. Water Storage capacity (In-adequate) 4. Interlocking system (Not provided) 5. Wind breaking wall (In-adequate) 6. Metalled Roads (In-adequate) 7. Cleaning and wetting of ground (No) 8. Green Belt along the periphery (In-adequate) 9. Log Book for water meter and energy meter (Not Maintained) 	Dismantled and Closed by Board

43.	PANCHKULA	M/S KRISHANA STONE CRUSHER, Village Tanda, CHANDIMANDIR, Panchkula (Khasra No. 268291296297)	<ol style="list-style-type: none"> 1. Cover shed (In-adequate) 2. Sprinklers (In-adequate) 3. Water Storage capacity (In-adequate) 4. Interlocking system (Not provided) 5. Wind breaking wall (In-adequate) 6. Metalled Roads (In-adequate) 7. Cleaning and wetting of ground (No) 8. Green Belt along the periphery (In-adequate) 9. Log Book for water meter and energy meter (Not Maintained) 	Dismantled and Closed by Board
44.	PANCHKULA	M/S SHAKTI STONE CRUSHER, Village Tanda, Chandimandir, Panchkula (Khasra No. 272,274,275).	<ol style="list-style-type: none"> 1. Cover shed (In-adequate) 2. Sprinklers (In-adequate) 3. Water Storage capacity (In-adequate) 4. Interlocking system (Not provided) 5. Wind breaking wall (In-adequate) 6. Metalled Roads (In-adequate) 7. Cleaning and wetting of ground (No) 8. Green Belt along the periphery (In-adequate) 9. Log Book for water meter and energy meter (Not Maintained) 	Dismantled and Closed by Board
45.	PANCHKULA	SHREE RAM CHANDER STONE CRUSHER (OLD NAME GALAXY ENTERPRISES), V.P.O. BAGWALA, TEH. & DISTT. PANCHKULA	<ol style="list-style-type: none"> 1. Cover shed (In-adequate) 2. Sprinklers (In-adequate) 3. Water Storage capacity (In-adequate) 4. Interlocking system (Not provided) 5. Wind breaking wall (In-adequate) 6. Metalled Roads (In-adequate) 7. Cleaning and wetting of ground (No) 8. Green Belt along the periphery (In-adequate) 9. Log Book for water meter and energy meter (Not Maintained) 	Dismantled and Closed by Board

ANNEXURE R-5

Sr. No	Region	Name & address of unit	Non Complying siting criteria	Interim Protection
1	YAMUNA NAGAR	Hemkunt Stone Crusher, Vill Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
2	YAMUNA NAGAR	Kamboj Stone Crusher, Vill Doiwala, Teh. Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
3	YAMUNA NAGAR	Shalimar Stone industries, Vill Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
4	YAMUNA NAGAR	Brahmanand Stone Crusher, Village Doiwala, P.O. Devdhar, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11209 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
5	YAMUNA NAGAR	Radhey Krishna Stone Crusher, Village Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11209 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
6	YAMUNA NAGAR	Roop Ram and Sons , Vill Ballewala, Yamuna Nagar	Forest and village Abadi	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
7	YAMUNA NAGAR	Ambala Stone Crusher, Village Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
8	YAMUNA NAGAR	Hind Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.

9	YAMUNA NAGAR	Kunti Stone Crusher, Vill Doiwala, TEHSIL CHHACHHRAULI, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
10	YAMUNA NAGAR	Mahabali Stone Crusher, Vill Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
11	YAMUNA NAGAR	Sagar Stone Crusher, Village Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
12	YAMUNA NAGAR	Shiv Shakti Stone Crusher, Village Doiwala, P.O. Devdhar, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
13	YAMUNA NAGAR	Shivalik Stone Crusher, Village Doiwala, Yamuna Nagar.	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
14	YAMUNA NAGAR	Shree Radhey Krishna Stone Crusher, Vill Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
15	YAMUNA NAGAR	Chaudhary Brother Stone Crusher (old name New India construction) , Vill Ballewala, Yamuna Nagar	Forest and village Abadi	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
16	YAMUNA NAGAR	Shree Ganesh Stone Crusher, Ballewala, Chhachhrauli, Yamuna Nagar	Forest and village Abadi	Unit filed Writ Petition No. 11204 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
17	YAMUNA NAGAR	Diamond Stone Crusher, Village Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.

18	YAMUNA NAGAR	Jai Ambay Stone Crusher, Village Doiwala, Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11209 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
19	YAMUNA NAGAR	Tirupati Stone Crusher, Vill Doiwala, P.O. Devdhar Yamuna Nagar	Forest	Unit filed Writ Petition No. 11209 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
20	YAMUNA NAGAR	New Renuka Stone Crusher, Vill Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11209 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
21	YAMUNA NAGAR	Roop Kamal Stone Industries, Vill Doiwala, P.O. Devdhar, Yamuna Nagar	Forest and education institute	Unit filed Writ Petition No. 11305 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
22	YAMUNA NAGAR	Punjab Stone Crusher, Vill Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
23	YAMUNA NAGAR	Diamond Crushing Plant, Village Doiwala, Yamuna Nagar	forest	Unit filed Writ Petition No. 11209 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
24	YAMUNA NAGAR	Pooja Stone Crusher, Vill Doiwala, Yamuna Nagar	forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
25	YAMUNA NAGAR	Goel Spintex Pvt. Limited Unit - II, Vill Doiwala, Yamuna Nagar.	forest	Unit filed Writ Petition No. 12771 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 15.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
26	YAMUNA NAGAR	S.S. Stone Crusher, Vill Doiwala, Yamuna Nagar	forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.

27	YAMUNA NAGAR	Mahadev Stone Crusher, Vill Doiwala, Yamuna Nagar	forest	Unit filed Writ Petition No. 11209 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
28	YAMUNA NAGAR	Walia Stone Crushing Co., VPO Devdhar, Tehsil Chhachhrauli, Yamuna Nagar	Forest and education institute	Unit filed Writ Petition No. 30125 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
29	YAMUNA NAGAR	Kurukshetra Crusher, Doiwala, Tehsil Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11305 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
30	YAMUNA NAGAR	Panchkula Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 10871 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
31	YAMUNA NAGAR	Jai Krishna Crusher, Village Devdhar, Tehsil Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 9713 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
32	YAMUNA NAGAR	Batra Stone Industries, Village Doiwala, Tehsil Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
33	YAMUNA NAGAR	Gayatri Stone Crusher, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	Forest and education institute	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
34	YAMUNA NAGAR	Him Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
35	YAMUNA NAGAR	Bala Sundri Crusher, Ballewala, Chhachhrauli, Yamuna Nagar	Stone Village Tehsil District Forest, education institute and Village Abadi	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.

36	YAMUNA NAGAR	Gaurav Stone Crusher, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	Forest, education institute and Village Abadi	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.	
37	YAMUNA NAGAR	Haryana Stone Crusher, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	Forest, education institute and Village Abadi	Unit filed Writ Petition No. 9713 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.	
38	YAMUNA NAGAR	Kamal Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.	
39	YAMUNA NAGAR	Godaveri Stone Crusher, Village Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 9713 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.	
40	YAMUNA NAGAR	Jai Ganesh Crusher, Ballewala, Chhachhrauli, Yamuna Nagar	Stone Village Tehsil District	Forest, education institute and Village Abadi	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
41	YAMUNA NAGAR	Shyam Stone Crushing Co., Village Doiwala, Tehsil Chhachhrauli, Yamuna Nagar	Forest and education institute	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.	
42	YAMUNA NAGAR	Balram Stone Crushing Co, Village Ballewala, Tehsil Chhachhrauli, District Yamuna Nagar.	Forest, education institute and Village Abadi	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.	
43	YAMUNA NAGAR	Ambay Stone Crusher, Village Doiwala, Chhachhrauli, Yamuna Nagar	Forest and education institute	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.	
44	YAMUNA NAGAR	Shri Ram Stone Crusher, Village Doiwala, Chhachhrauli, Yamuna Nagar.	Forest and education institute	Unit filed Writ Petition No. 9713 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.	

45	YAMUNA NAGAR	Bhagwati Stone Crusher, Village Doiwala, Chhachhrauli, Yamuna Nagar.	Tehsil District	Forest education institute and	Unit filed Writ Petition No. 9713 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
46	YAMUNA NAGAR	Balaji Stone Crusher, Doiwala, Chhachhrauli, Yamuna Nagar		Forest education institute and	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
47	YAMUNA NAGAR	D.K. Stone Crusher, Doiwala, Chhachhrauli, Yamuna Nagar		Forest	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
48	YAMUNA NAGAR	Mohindra Stone Crusher, Doiwala, Chhachhrauli, Yamuna Nagar		Forest education institute and	Unit filed Writ Petition No. 9713 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
49	YAMUNA NAGAR	Haryana Stone Mills Pvt Ltd, Doiwala, Chhachhrauli, Yamuna Nagar		Forest education institute and	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
50	YAMUNA NAGAR	Hum Stone Crusher, Village Doiwala, Chhachhrauli, Yamuna Nagar		Forest education institute and	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
51	YAMUNA NAGAR	Jai Mata Stone Crusher, Doiwala, Chhachhrauli, Yamuna Nagar		Forest	Unit filed Writ Petition No. 9713 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
52	YAMUNA NAGAR	Dhillo Stone Industries, Village Mandewala, Yamuna Nagar		Forest	Unit filed Writ Petition No. 10871 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
53	YAMUNA NAGAR	SNEH STONE CRUSHER, Doiwala, Chhachhrauli, Yamuna Nagar		Forest	Unit filed Writ Petition No. 12683 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 14.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.

54	YAMUNA NAGAR	Batar Stone Industry, Village Doiwala, Yamuna Nagar District	Forest	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
55	YAMUNA NAGAR	Vaishno Stone Crusher, Village Doiwala, Chhachrauli, Yamuna Nagar Tehsil District	Forest	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
56	YAMUNA NAGAR	Sohi Stone Crushing Industry, Village Ballewala, Chhachrauli, Yamuna Nagar	Forest education institute and village abadi	Unit filed Writ Petition No. 9713 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
57	YAMUNA NAGAR	Krishna Stone Crushing Co., Village Devdhar, Yamuna Nagar	Forest	Unit filed Writ Petition No. 10871 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
58	YAMUNA NAGAR	KAVERI STONECRUSHER VILLAGE DEVDHAR, TEHSIL CHHACHHRAULI, Yamuna Nagar	Forest	Unit filed Writ Petition No. 10871 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
59	YAMUNA NAGAR	New Markanda Stone Crusher, Village Ballewala, PO Devdhar, District Yamuna Nagar	Forest, education institute and Village Abadi	Unit filed Writ Petition No. 9577 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
60	YAMUNA NAGAR	Shivalik Stone Crusher, Village Chuharpur Kalan, Tehsil Chhachrauli, District Yamuna Nagar	NH, Forest	Unit filed Writ Petition No. 13526 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 21.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
61	YAMUNA NAGAR	Aggarwal Stone Crusher, Village Doiwala, KHIZRZBAD, Yamuna Nagar Tehsil District	Forest and education institute	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
62	YAMUNA NAGAR	Mehta Stone Crusher, Village Doiwala, District Yamuna Nagar	Forest	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.

63	YAMUNA NAGAR	Patiala Stone Crusher, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	Forest Village Abadi	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
64	YAMUNA NAGAR	Neelkanth Stone Crushing Co. (Old name Surindra Stone Crusher Industries), Doiwala, Chhachhrauli, Yamuna Nagar	Forest and education institute	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
65	YAMUNA NAGAR	Bhoomi Stone Crusher, Vill Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11209 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 03.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
66	YAMUNA NAGAR	Vishkarma Crushing Co., Ballewala, Chhachhrauli, Yamuna Nagar	Stone Village Tehsil District Forest village abadi and education institute	Unit filed Writ Petition No. 12636 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 14.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
67	YAMUNA NAGAR	Parkash Stone Crusher, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	Forest village abadi and education institute	Unit filed Writ Petition No. 9577 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
68	YAMUNA NAGAR	Goel Spintex Pvt Ltd, Unit-I, Doiwala, Tehsil Chhachhrauli, Yamuna Nagar	Forest and education institute	Unit filed Writ Petition No. 10871 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
69	YAMUNA NAGAR	Ravi Stone Crusher, Vill Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 12107 of 2018 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
70	YAMUNA NAGAR	Vasundhara Stone Crusher, Village Doiwala, Yamuna Nagar	Forest	Unit filed Writ Petition No. 11163 of 2019 challenging Notification dated 11.05.2016. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units.
71	DHARUH ERA	Shree Shyam Stone Crusher Khewat No. 177, Khatoni No. 243, M.No. 43, Kila No. 9 (5-2) & 12 (3-18) at Vill-Kultajpur, Tehsil-Narnaul Distt-Mohindergarh	0.486 KM from Educational Institute against prescribed distance of 0.500 KM	Unit filed Writ Petition challenging Notification dated 04.04.2019 w.r.t. siting criteria of Education Institute. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units at the places where they are established and also from taking any other coercive measures or refusing to grant necessary consent on the ground that they are

					not entitled to continue the operation at the present site in view of the notification which is impugned in the writ petition is pending
72	DHARUH ERA	SHREE VINAYAK STONE CRUSHER Khewat No. 8, Khata No. 8, M.No. 42, Kila No. 19/2(5-6), 20/1 (4-12), 21/2 (4-11) 22/1 (4-11) At Village-Kultajpur, Tehsil-Narnaul, District-Mohindergarh	0.381 KM from Educational Institute against prescribed distance of 0.500 KM		Unit filed Writ Petition challenging Notification dated 04.04.2019 w.r.t. siting criteria of Education Institute. The Hon'ble High Court of Punjab and Haryana vide interim order dated 02.05.2019 restrained the authorities from interfering in running the petitioner stone crushing units at the places where they are established and also from taking any other coercive measures or refusing to grant necessary consent on the ground that they are not entitled to continue the operation at the present site in view of the notification which is impugned in the writ petition is pending
73	DHARUH ERA	Krishna ArjunBuildtech Pvt. Ltd., Khewat No. 14, Khatoni No. 43, 44, Mustil&Kila No. 14 / / /11/2(3-15), 19(2-10), 22(2-18), 12(5-4), 13/2(3-1) Vill-Bakhrija, Narnaul, Distt-Mohindergarh	0.857 KM from phirni of Village MeghotBiaja against prescribed distance of 1.0 KM		Haryana State Pollution Control Board passed the order revoking the consent of unit. Unit challenged the order before Appellate Authority which has stayed the order of HSPCB. The appeal is pending
74	DHARUH ERA	SHREE GANPATI STONE CRUSHER, Kh. No 66, Khatoni No 70, M.No. 7, Kila No 10/2 min West-South (2-10) &M.No. 8 Kila No 6(8-0), 7 min East-South (2-0) Total 12 K.10 M. at VILL-KhatoliAhir, Nangal Chaudhary,Distt-Mohindergarh	0.766 Km PhirniChiragiu Peenwali, Mukundpura against prescribed distance of 1.0 KM		Haryana State Pollution Control Board passed the order revoking the consent of unit. Unit challenged the order before Appellate Authority which has stayed the order of HSPCB. The appeal is pending
75	DHARUH ERA	SHREE BALAJI GRIT UDYOG M.No. 56, Kila No. 13/3 (5-2), 18(2-4), 13/1 (2-15) & 13/2 (2 Marla 4 sarsai) Total 10 Kanal 3 Marla 4 Sarsai at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.948 KM from phirni of Village Islampur against prescribed distance of 1.0 KM		Haryana State Pollution Control Board passed order revoking the consent of unit. Unit challenged the order before Punjab and Haryana High Court, Chandigarh. The High Court vide order dated 12.7.2021 granted interim protection of 4 weeks and granting liberty to take up all the issues before Appellate Authority or NGT. The unit challenged said order before Hon'ble Supreme Court which has stayed order of Punjab and Haryana High Court, Chandigarh vide its order dated 02.08.2021 has stayed the operation of the impugned judgment
76	DHARUH ERA	DEV SHRI KRISHNA STONE CRUSHERKhewat No. 234, Khatoni No. 261, M.No. 52, Kila No. 19 (8-0) & 18 min East (4-0) at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.924 KM from phirni of Village Begopur against prescribed distance of 1.0 KM		Haryana State Pollution Control Board passed order revoking the consent of unit. Unit challenged the order before Punjab and Haryana High Court, Chandigarh. The High Court vide order dated 12.7.2021 granted interim protection of 4 weeks and granting liberty to take up all the issues before Appellate Authority or NGT. The unit challenged said order before Hon'ble Supreme Court which has stayed order of Punjab and Haryana High Court, Chandigarh vide its order dated 02.08.2021 has stayed the operation of the impugned judgment

77	DHARUH ERA	DEV STONE CRUSHER, M. No. 53, Kila No. 16/1(4-8), 16/2(3-4) & M.No. 52, Kila No. 20/2(1-12) Total 9 Kanal 4 Marla at Village-Begopur, Nangal Chaudhary, Mohinergarh Distt-	0.971 KM from phirni of Village Begopur against prescribed distance of 1.0 KM	Haryana State Pollution Control Board passed order revoking the consent of unit. Unit challenged the order before Punjab and Haryana High Court, Chandigarh. The High Court vide order dated 12.7.2021 granted interim protection of 4 weeks and granting liberty to take up all the issues before Appellate Authority or NGT. The unit challenged said order before Hon'ble Supreme Court which has stayed order of Punjab and Haryana High Court, Chandigarh vide its order dated 02.08.2021 has stayed the operation of the impugned judgment
78	DHARUH ERA	SHREE GANESH STONE CRUSHER, Khewat No. 73, Khatoni No. 80, M.No. 52, Kila No. 20/1 Min North (4-15), 11/1 Min South (0-12), 11/2 Min South (2-15) at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.933 KM from phirni of Village Begopur against prescribed distance of 1.0 KM	Haryana State Pollution Control Board passed order revoking the consent of unit. Unit challenged the order before Punjab and Haryana High Court, Chandigarh. The High Court vide order dated 12.7.2021 granted interim protection of 4 weeks and granting liberty to take up all the issues before Appellate Authority or NGT. The unit challenged said order before Hon'ble Supreme Court which has stayed order of Punjab and Haryana High Court, Chandigarh vide its order dated 02.08.2021 has stayed the operation of the impugned judgment
79	DHARUH ERA	JAI SHREE SHYAM STONE CRUSHER M.No. 51, Kila No. 23/3 (1-10), 24(7-11), 16/2/2/1(0-6), 17/2/2(0-10), 17/3/2(0-3), 25/1(1-18) & 25/2 (0-2) Total 12 Kanal 0 Marla at VIII-Dholera, Distt-Mohindergarh	0.959 KM from phirni of Village Dholera against prescribed distance of 1.0 KM	Haryana State Pollution Control Board passed order revoking the consent of unit. Unit challenged the order before Punjab and Haryana High Court, Chandigarh. The High Court vide order dated 12.7.2021 granted interim protection of 4 weeks and granting liberty to take up all the issues before Appellate Authority or NGT. The unit challenged said order before Hon'ble Supreme Court which has stayed order of Punjab and Haryana High Court, Chandigarh vide its order dated 02.08.2021 has stayed the operation of the impugned judgment
80	DHARUH ERA	JAI BABA SHYAM STONE CRUSHER M.No. 51, Kila No. 16/2/2/2 (1-1) & 25/3 (5-19), M.No. 52 Kila NO. 21/1/1(5-0) Total 12 Kanal 0 Marla at Village-Dholera, Tehsil-Nangal Chaudhary, District-Mohindergarh	0.9125 KM from phirni of Village Dholera against prescribed distance of 1.0 KM 0.097 KM from the nearest outer limit of major district roads and other roads against prescribed distance of 0.100 KM	Haryana State Pollution Control Board passed order revoking the consent of unit. Unit challenged the order before Punjab and Haryana High Court, Chandigarh. The High Court vide order dated 12.7.2021 granted interim protection of 4 weeks and granting liberty to take up all the issues before Appellate Authority or NGT. The unit challenged said order before Hon'ble Supreme Court which has stayed order of Punjab and Haryana High Court, Chandigarh vide its order dated 02.08.2021 has stayed the operation of the impugned judgment
81	BHIWAN I	Ajanta Stone Crusher Mill, Khanak, Bhiwani	79 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this

				Court
82	BHIWAN I	Ambika Stone Crushing Mills, Khanak, Bhiwani	60 Mtr. distance from Major District Road against prescribed distance of 100 Mtr. 1474 Mtr. distance from Approved water Supply of 20 KL Capacity against prescribed distance of 1500 mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
83	BHIWAN I	Baba Mungipa Stone Crusher, Khanak, Bhiwani	35 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
84	BHIWAN I	Capital Stone Crushing Mills, Khanak, Bhiwani	50 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
85	BHIWAN I	Chaudhary Stone Crusher, Dadam, Bhiwani	30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana connected the matter with CWP No. 12107 of 2018 and Hon'ble NGT not clear from the order get unit has granted any stay or. Therefore, case has been sent to Ld. District Attorney, HSPCB, Panchkula for legal opinion and further necessary action.
86	BHIWAN I	Chaudhary Crushing Mills, Khanak, Bhiwani	30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court

87	BHIWAN I	Deepak Stone Crushing Mills, Khanak, Bhiwani		40 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
88	BHIWAN I	Hindustan Stone Crusher, Village Khanak, Bhiwani		40 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
89	BHIWAN I	J.K. Stone Crusher, Pinjokhera Road, Khanak, Bhiwani		55 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
90	BHIWAN I	Jagdamba Crushing Co., Khanak, Bhiwani	Stone Village	40 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
91	BHIWAN I	Jagdish Stone Crushing Mills, Khanak, Bhiwani		30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court

92	BHIWAN I	Janta Stone Crusher, Khanak, Bhiwani	500 Mtr. distance from nearest village abadi i.e. Lal Dora Phirni against prescribed distance of 1 KM. 971 Mtr. distance from Approved water Supply of 20 KL Capacity against prescribed distance of 1500 mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
93	BHIWAN I	Jewra Stone Crusher, Village Khanak, Bhiwani	40 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
94	BHIWAN I	Meenu Stone Crusher, Pinjokhara Road, Khanak, Bhiwani	60 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
95	BHIWAN I	Naryana Singh Stone Crushing Co., Khanak, Bhiwani	60 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
96	BHIWAN I	Pargati Stone Crusher, Khanak, Bhiwani	55 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court

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97	BHIWAN I	Parkash Stone Crusher, Khanak, Bhiwani	40 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
98	BHIWAN I	Punjab Stone Crushing Mills, Khanak, Bhiwani	30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
99	BHIWAN I	Shakti Stone Crusher, Village Khanak, Bhiwani	35 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
100	BHIWAN I	Shankar Stone Crusher, Dadam Road, Khanak, Bhiwani	60 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
101	BHIWAN I	Sharma Stone Crusher, Dadam	40 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana connected the matter with CWP No. 12107 of 2018 and Hon'ble NGT not clear from the order get unit has granted any stay or. Therefore, case has been sent to Ld. District Attorney, HSPCB, Panchkula for legal opinion and further necessary action
102	BHIWAN I	Shree Banke Bihari Stone Crusher, Khanak, Bhiwani	35 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no

				coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
103	BHIWAN I	Shyam Stone Crushing Mills, Khanak, Bhiwani	45 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
104	BHIWAN I	Surja Stone Crusher, Khanak, Bhiwani	30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
105	BHIWAN I	Vandana Stone Crushing Mills, Village Khanak, Bhiwani	30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	Unit filed Writ Petition challenging Notification dated 11.05.2016 w.r.t. siting criteria from Major District Road. The Hon'ble High Court of Punjab and Haryana restrained the authorities from In the meanwhile, as this Court has already granted interim order in Civil Writ Petition No. 12107 of 2018, keeping the concept of parity in mind, it is ordered that no coercive steps to close down the petitioners stone crushers shall be taken by the respondent-authorities, without leave of this Court
106	GURUGR AM SOUTH	M/s Shree Balaji Grit Udyog (UNIT - I & II), Village - Mau, Tehsil - Pataudi, Distt. Gurgaon Lat- 28.252642, lon-76.782855	Non complying Siting criteria	The unit has been filed the petition vide CWP No. 27094 of 2017. The Hon'ble Punjab & High Court has granted the stay on 08-05-2019 in terms of order passed in CWP No. 12107 of 2018.

ANNEXURE R-6

		1	2	3
Sr. No	Region	Name & address of unit	Non Complying siting criteria	Status
1	YAMUNA NAGAR	Vishal Stone Crusher, Village Doiwala, Yamuna Nagar	Forest	CTO Expired
2	YAMUNA NAGAR	Mohit Stone Crusher, Village Doiwala, P.O., Devdhar, Yamuna Nagar	Forest	CTO Expired
3	YAMUNA NAGAR	Anant Stone Crusher, Vill Aryanwala, Yamuna Nagar	Forest	CTO Expired
4	YAMUNA NAGAR	Garg Stone Crusher, V.P.O Gulabgarh, Chhachhrauli, Yamuna Nagar	NH, Forest	CTO Expired
5	YAMUNA NAGAR	Super Stone Crusher, Vill Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	Forest, village Abadi and education	CTO Expired
6	YAMUNA NAGAR	Jagat Stone Crusher, Vill Ballewala, Yamuna Nagar	Forest, village Abadi and education	CTO Expired
7	YAMUNA NAGAR	Keshav Stone Crusher, Village Doiwala, Tehsil Chhachhrauli, Yamuna Nagar, Yamuna Nagar	Forest and education	CTO Expired
8	YAMUNA NAGAR	Yamuna Stonecrusher, Village Chuharpurkalan, Tehsil Chhachhrauli, Yamuna Nagar	NH, Forest	CTO Expired
9	YAMUNA NAGAR	United Contractors and engineers, Village Ballawala, Tehsil chhachhrauli, District Yamuna nagar	Forest, education and Village Abadi	CTO Expired
10	YAMUNA NAGAR	Mehal Stone Crusher, Ballewala , Chhachhrauli, Yamuna Nagar	Forest, education and Village Abadi	CTO Expired
11	YAMUNA NAGAR	Jagdamba Stone Crusher, Village Doiwala, Chhachhrauli, Yamuna Nagar	Forest and education	CTO Expired
12	YAMUNA NAGAR	Angad Stone Crusher, Village Doiwala, Yamuna Nagar	Forest	CTO Expired
13	YAMUNA NAGAR	Durga StoneCrusher, Village Chuharpur Kalan, Chhachhrauli, Yamuna Nagar	NH, Forest	CTO Expired
14	YAMUNA NAGAR	Shiv Shankar Stone Industries, Vill Kohliwala, Yamuna Nagar	Village Abadi and education	CTO Expired
15	YAMUNA NAGAR	New Shree Guru Nanak Stone Crusher, Village Rampur Khadar, Tehsil Khizrabad, Yamuna Nagar	Village Abadi	CTO Revoked
16	YAMUNA NAGAR	Guru Kirpa Enterprises (Stone Crusher), Village Rampur Khadar, Yamuna Nagar	Village Abadi	CTO Revoked
17	YAMUNA NAGAR	Om Sai Stone Crusher, Village Rampur Khadar, Yamuna Nagar	Village Abadi	CTO Revoked
18	YAMUNA NAGAR	Yamuna Industry (Stone Crusher) Village Ibrahimpur, Tehsil Chhachhrauli, Yamuna Nagar	Forest	CTO Revoked
19	YAMUNA NAGAR	Mohit Stone Crusher, Village Kohliwala, P.O., Devdhar, Yamuna Nagar	forest	CTO Revoked
20	YAMUNA NAGAR	Kamboj Gram Udyog Mandal, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	Forest and Village Abadi	CTO Revoked

21	YAMUNA NAGAR	Jamna Gram Udyog Mandal, Ballewala, Yamuna Nagar	Forest and Village Abadi	CTO Revoked
22	PANCHK ULA	M/s A.K.Stone Crusher, Rampur Seuri, Panchkula (Khasra No. 518/437,424,425,426,517/437)	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	07.08.2019 to 10.05.2020 and Closed by Board
23	PANCHK ULA	M/s K.K. Stone Crusher, Village Tanda, Chandimandir, Distt Panchkula (Khasra No. 268, 291, 296, 297)	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	13.01.2020 to 10.05.2020 and Dismantled and Closed by Board
24	PANCHK ULA	M/s Supreme Stone Crusher, Kirtpur, Panchkula	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	11.05.2020 to 10.05.2021 and Dismantled and closed by Board
25	PANCHK ULA	M/s Anoop Stone Crusher, Vill. Tanda, Chandimandir, Panchkula (Khasra No. 268).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	CTO Refused on dated 12.02.2019 and Dismantled and closed by Board
26	PANCHK ULA	M/s Chandimandir Stone Crusher, Village Tanda, Chandimandir, Panchkula (Khasra No. 260).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	CTO Refused on dated 04.02.2019 and Dismantled and closed by Board
27	PANCHK ULA	M/s DURGA STONE CRUSHER, Vill. Tanda, Chandimandir, Panchkula (Khasra No. 268, 291).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	CTO Refused on dated 28.03.2019 and Dismantled and closed by Board
28	PANCHK ULA	M/s Jagdamba Stone Crusher, Vill-Rampur Seuri, Near Surajpur, Panchkula (Khasra No. 551/524/466).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	CTO Refused on dated 12.02.2019 and Dismantled
29	PANCHK ULA	M/s Kaithal Stone Crusher, Vill-Rampur Seuri, Near Surajpur, Tehsil-Kalka, Panchkula (Khasra No. 551/524/466).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	CTO Refused on dated 12.02.2019 and Dismantled
30	PANCHK ULA	M/s Kakkar Stone Crusher, Village Rampur Seuri, Surajpur, Tehsil Kalka, Distt Panchkula (Khasra No. 186,509/187,510/187,188,511/189, 512/189,191,192,194).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	CTO Refused on dated 13.01.2020 and Dismantled and Closed by Board
31	PANCHK ULA	M/s Krishana Stone Crusher, Village Tanda, Chandimandir, Panchkula (Khasra No. 268291296297).	Less than 0.5 KM from the National Highway against prescribed distance of 1.0 KM.	CTO Refused on dated 12.02.2019 and Dismantled and Closed by Board

32	PANCHK ULA	M/s Rampursuery Stone Crusher, Village -Rampur Seuri, Near Surajpur, Tehsil -Kalka, Distt. Panchkula (Khasra No. 217, 522, 446, 447, 448, 000, 000).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	Refused on dated 13.01.2020 and Dismantled
33	PANCHK ULA	M/s Sandeep Stone Crusher, Village - Rampur Seuri, Near Surajpur, Tehsil - Kalka, Distt. Panchkula (Khasra No. 254,255,256,257,258,524/466).	Less than 0.5 KM from the National Highway against prescribed distance of 1.0 KM.	Refused on dated 13.01.2020 and Dismantled
34	PANCHK ULA	M/s Shri Krishan Construction Company Stone Crusher, Vill- Rampur Seuri, Near Surajpur, Tehsil-Kalka, Panchkula (Khasra No. 562/525/469/3).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	Refused on dated 12.02.2019 and Dismantled
35	PANCHK ULA	M/s Yamuna Stone Crusher, Vill- Rampur Seuri, Near Surajpur, Tehsil-Kalka, Panchkula (Khasra No. 562/525/469/3).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	Refused on dated 10.01.2020 and Dismantled
36	PANCHK ULA	M/s Shakti Stone Crusher, Village Tanda, Chandimandir, Panchkula (Khasra No. 272,274,275).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	Dismantled and Closed by Board
37	PANCHK ULA	M/s Janta Stone Crusher, Vill. Tanda, Chandimandir, Panchkula (Khasra No. 260).	Less than 0.3 KM from the National Highway against prescribed distance of 1.0 KM.	Dismantled
38	DHARUH ERA	Baba Jamna Giri Stone Crusher Khewat No. 121, Khatoni No. 190, M.No. 49, Kila No. 18 at Vill-Garhi, Distt Mohindergarh	0.945 KM from phirni of Village Norangabad against prescribed distance of 1.0 KM	CTO Revoked
39	DHARUH ERA	Balaji Stone Crusher Khewat No. 23, Khatoni No. 57, M.No. 49, Kila No. 17(8-0) at Vill-Garhi, Distt-Mohindergarh	0.969 KM from phirni of Village Norangabad against prescribed distance of 1.0 KM	CTO Revoked
40	DHARUH ERA	SURYA STONE CRUSHER Khewat No. 23, Khatoni No. 56, M.No. 50, Kila No. 10/2/2(7-6), 11/1(7-01), 9/3/2(0-14), 12/1/1(0-8) Total 15 Kanal 09 Marla at Village-Garhi, District-Mohindergarh	0.931 KM Village Phirni against prescribed distance of 1.0 KM	CTO Revoked
41	DHARUH ERA	Yaduvanshi Stone Crusher, Khewat No. 98//10 (8-0), 98/11 (7-11), 99/6 (8-0), 15/1 (3-16) Vill-Zerpur, Distt-Mohindergarh	0.865 KM Village Phirni against prescribed distance of 1.0 KM	CTO Revoked
42	DHARUH ERA	Dev Shri Krishna Stone Crusher, Kila No. 98//20/3, 21 Vill-Zerpur, Distt-Mohindergarh	0.965 KM Village Phirni against prescribed distance of 1.0 KM	CTO Revoked

43	DHARUH ERA	Lakshmi Stone Crusher, Khasra No. 268, Kila No. 70/1, Khatoni No. 322 to 324 (25 Kanal 14 marla) Kultajpur Road, Lutufpur, Narnaul, Distt-Mohindergarh	0.138 km from RF Reserve Forest against prescribed distance of 0.500 KM 0.080 KM road from any strips forest/plantation along roads, canals, railway lines and bunds etc. recorded as forest in Government record against prescribed distance of 0.100 KM 0.088 KM from the nearest outer limit of major district roads and other roads against prescribed distance of 0.100 KM	CTO Revoked
44	DHARUH ERA	Bajrang Stone Crusher, Khewat No. 121, Khatoni No. 148, Khasra No. 53 total 260 kanal 15 marla Vill.-Faizabad, Narnaul	0.351 KM from village phirni of Village Laharoda against prescribed distance of 1.0 KM 0.109 KM from the nearest National Highway & State Highway against prescribed distance of 1.0 KM 0.134 KM Educational Institute against prescribed distance of 0.500 KM 1.230 KM from the nearest Town/City/Municipal Limits against prescribed distance of 1.5 KM	CTO Revoked
45	DHARUH ERA	Rathi Stone Crusher Co., Khasra no./kila no. 30//18 Vill- Gangutana, Mohindergarh	0.966 KM from phirni of Village Gangutana against prescribed distance of 1.0 KM	CTO Revoked
46	DHARUH ERA	Yog Milling And Crushing Unit Mustil no.-23, Kila no.-15, Village-Gangutana, Nangal Choudhary, Narnaul Mahendragarh	0.853 KM from phirni of Village Saidalipur against prescribed distance of 1.0 KM	CTO Revoked
47	DHARUH ERA	Chhawri Stone Crusher, Khewat No. 9, Khatoni NO. 38, M.No. 8, Kila No. 7/2 & 8/1 at Vill-Bakhrija, Narnaul, Distt-Mohindergarh	0.921 KM from phirni of Village Islampur against prescribed distance of 1.0 KM	CTO Revoked
48	DHARUH ERA	HARE KRISHNA STONE CRUSHER Khewat No. 14, Khatoni No. 43, M.No. 3, Kila No. 24/1(7-0), M.No. 8, Kila No. 4/1/1 (1- 19) at Village-Bakhrija, Tehsil-Nangal Chaudhary, District-Mohindergarh	0.984 KM from phirni of Village Islampur against prescribed distance of 1.0 KM	CTO Revoked
49	DHARUH ERA	Vinayak Stone Crusher, Khasra no. 82 Min (24-0) VPO- Jainpur, Narnaul, Distt-Mohindergarh	0.722 KM from Village Phirni against prescribed distance of 1.0 KM	CTO Revoked

50	DHARUH ERA	GANESH STONE CRUSHER Khewat No. 75, Khatoni No. 81, M.No. 8, Kila No. 23 (8-0) At Village-KhatoliAhir, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.676 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTO Revoked
51	DHARUH ERA	SHREE SHYAM BABA STONE CRUSHER M.No. 11, Kila No. 20/2 min East (2-0), 19/2 min West (2-0), 21/1/1 min East (1-11), 22 min West(2-11) & 21/1/2(1-16) Total 9 Kanal 18 Marla at Vill-KhatoliAhir, Nangal Chaudhary, Distt-Mohindergarh	0.729 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTO Revoked
52	DHARUH ERA	BHAWANI GRIT UDYOG Khewat No. 58, Khatoni No. 62, M.No. 8, Kila No. 17/1(7-11), 18/1 min East (4-09) Total 12 Kanal 0 Marla At Village-KhatoliAhir, Tehsil-nangal Chaudhary, Distt-Mohindergarh	0.678 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTO Revoked
53	DHARUH ERA	Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, Mustkil&Kila No. 8//2/2 (4-8) & 8//3/1 (5-4) Vill. Bakhrija, P.O Dholera, Narnaul Distt-Mohindergarh	0.871 KM from phirni of Village Islampur against prescribed distance of 1. 0 KM	CTO Revoked
54	DHARUH ERA	NEW SIDDHI VINAYAK STONE CRUSHER, Khewat No. 37, Khatoni No. 41, M.No. 25, Kila No. 17 (8-0), 24(2-16) & 25 min West (1-4) Total 12 Kanal 0 Marla, Vill-KhatoliAhir, Nangal Chaudhary, Distt-Mohindergarh	0.787 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTO Revoked
55	DHARUH ERA	HINDUSTHAN STONE CRUSHER, M.No. 11, Kila No. 9/2(4-0), 12/1(4-0), 12/2(3-11) & 13/1(3-11) Total 15 Kanal 02 Marla at Vill-KhatoliAhir, Nangal Chaudhary, Distt-Mohindergarh	0.666 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTO Revoked
56	DHARUH ERA	SHREE NARAYAN STONE CRUSHER, Khewat No. 18, Khatoni NO. 20, M.No. / Kila No. 24//24 Min East (6-0) & 27//4 Min North (6-0) total 12 Kanal 0 Marla AT Vill-KhatoliAhir, Nangal Chaudhary Distt-Mohindergarh	0.097 KM from the nearest outer limit of major district roads and other roads against prescribed distance of 0. 100 KM	CTO Revoked
57	DHARUH ERA	SHRI VINAYAK STONE CRUSHER, Khewat No. 10, Khatoni No. 10, M.No. 28, Kila No. 1 (8-0) & 10 min North (4-0) Total 12 Kanal 0 Marla at Vill-Berundla, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.943 KM from phirni of Village Khawajpur against prescribed distance of 1. 0 KM	CTO Revoked
58	DHARUH ERA	Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, M.No. 8, Kila No. 2/2 (4-8), 3/1 (5-4) and M.No. 3, Kila No. 18(5-16), 22/2 (4-8) & 23 (8-0) Total 27 Kanal 16 Marla At Vill-Bakhrija, Nangal Chaudhary, Distt-Mohindergarh	0.871 KM from phirni of Village Islampur against prescribed distance of 1. 0 KM against prescribed distance of 1. 0 KM	CTO Revoked
59	DHARUH ERA	Jai Hanuman Stone Crusher Khewat No. 23, Khatoni NO. 56, Kila No. 49//6/2(8-0) at Village Garhi, District Mohindergarh	0.891 KM Village Phirni against prescribed distance of 1.0 KM	CTO Expired

60	DHARUH ERA	SHREE KRISHNA STONE CRUSHING MILLS, Kila No. 98(20/1), 19,18(2/2), 23(2/1) VILLAGE ZERPUR, DISTRICT-MOHINDERGARH	0.995 KM from Village Phirni against prescribed distance of 1.0 KM	CTO Expired
61	DHARUH ERA	Hydel Construction Pvt. Ltd & Mobile Drill Master (Joint Venture) -HMJV Khewat No. 171, Khatoni No. 232 & 235, Mustil No. 43/1/1 (6-16), 44/4(7-11) 5 (7-11), 7/2 total 26 kanal Village-Kultajpur, Narnaul Distt-Mohindergarh	0.490 KM from Educational Institute against prescribed distance of 0.500 KM	CTO Expired
62	DHARUH ERA	Shiv Sunder Grit Udyog, Kila No. 71/6, Vill-Lutafpur, Narnaul, Mohindergarh	0.350 km from RF Reserve Forest against prescribed distance of 0.500 KM 0.415 KM Educational Institute against prescribed distance of 0.500 KM	CTO Expired
63	DHARUH ERA	Bhagwati Stone crusher, Kita no. 45//8/2/2, 9/1, 10/1, Vill. Mandlana, Distt-Mohindergarh	0.995 KM Village Phirni against prescribed distance of 1.0 KM 0.691 KM from the nearest Town/City/Municipal Limits against prescribed distance of 1.5 KM 0.310 KM from approval water supply scheme open to sky of 20 KL capacity against prescribed distance of 1.5 KM	CTO Expired
64	DHARUH ERA	Karota Stone Grinding, Khewat no. 32, khatoni no. 64, kila no. 12//20 (9-0), khewat no. 33, Khatoni no. 65, kila no. 13//16(6-12) Vill-Karota, Narnaul, Distt-Mohindergarh	0.074 KM from the nearest Town/City/Municipal Limits against prescribed distance of 1.5 KM 0.900 KM from Mukundpura from the nearest Village Phirni. In case if there is no phirni then the distance will be measured from village Lal Dora against prescribed distance of 1.0 KM 0.194 km RF any land recoded as forest in Government record (Revenue or forest Department) except strips forest/plantation along roads, canals, railway lines and bunds against prescribed distance of 0.500 KM 0.476 KM from Educational Institute against prescribed distance of 0.500 KM	CTO Expired

65	DHARUH ERA	Pooja Milling And Crushing Unit Mustil No-23, Kila No.16, Village-Gangutana, Nangal Choudhary, Distt.Mohindergarh	0.826 KM from phirni of Village Gangutana against prescribed distance of 1.0 KM	CTO Expired
66	DHARUH ERA	Jai MaaKamakhaya Industries (Superb Star Promoters Private Limited), Khewat No. 20, Khatoni No. 22, Kila No. 30//3 (5-16) & 4(3-16) Vill-Gangutana, Nangal Chaudhary Distt-Mohindergarh	0.950 KM from phirni of Village Gangutana against prescribed distance of 1.0 KM	CTO Expired
67	DHARUH ERA	Shivam Stone Crushing Company, Khewat No. 19, Khatoni No. 21, Mustil&Kila No. 30//8/1(9-18), 9/1(0-17) Village Gangutana Tehsil Narnaul District Mohindergarh	0.928 KM from phirni of Village Gangutana against prescribed distance of 1.0 KM	CTO Expired
68	DHARUH ERA	MaaDurga Stone Crusher, Khasra No. 11/1/2(3-8), 11//2 (7-11) Vill-KhatoliAhir, Distt-Mohindergarh	0.627 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1.0 KM 0.358 KM from any land recoded as forest in Government record (Revenue or forest Department) except strips forest/plantation	CTO Expired
69	DHARUH ERA	Deepak Construction Co., Khasra No. 211, Vill Raghunathpura, Distt. Mohindergarh	Within MC limit against prescribed distance of 1.5 KM 0.010 KM from the nearest National Highway & State Highway against prescribed distance of 1.0 KM 0.010 KM from the nearest outer limit of major district roads and other roads against prescribed distance of 0.100 KM 0.300 KM from village Phirni against prescribed distance of 1.0 KM 0.010 km road 0.082 km Canal from any strips forest/plantation along roads, canals, railway lines and bunds etc. recorded as forest in Government record against prescribed distance of 0.100 KM 0.300 KM from Educational Institute against prescribed distance of 0.500 KM	CTO Refused

70	DHARUH ERA	K S Y BUILDCON, Khewat No. 50, Khatoni NO. 72, M.No. 9, Kila No. 15/2/2 (2-17), 16/2 Min West (5-14) & 17/1 (0-9) total 9 Kanal 0 Marla at Village KhatoliJat, Nangal Chaudhary, Distt-Mohindergarh	0.920KM from phirni of village KhatoliAhir against prescribed distance of 1. 0 KM Aravali Plantation KhatoliJat= 0.024 KM GairMumkingPahar&Aravali Plantation KhatoliJat= 0.100 KM from any land recoded as forest in Government record (Revenue or forest Department) except strips forest/plantation along roads, canals, railway lines and bunds against prescribed distance of 0.500 KM	CTE Revoked
71	DHARUH ERA	DEV SHRI KRISHNA STONE CRUSHER Khewat No. 45, Khatoni No. 53, M.No.12, Kila No. 25/2 (3-13) M.No. 15, Kila NO. 5 min East (7-0) Total 10 Kanal 13 Marla, Village-Karota, Tehsil-Narnaul, DisttMohindergarh	0.471 KM from RF any land recoded as forest in Government record (Revenue or forest Department) except strips forest/plantation along roads, canals, railway lines and bunds against prescribed distance of 0.500 KM 0.227 KM from Educational Institute against prescribed distance of 0.500 KM	CTE Revoked
72	DHARUH ERA	Unique Stone Crusher, Khewat No. 15, Khatoni No. 15, M.No. 11, Kila No. 11/2 (2-15,) 20 (7-12)& 21/1 (6-9) Total 16 Kanal 16 Marla, Vill-Karota, Narnaul, Distt-Mohindergarh	0.183 KM from the nearest Town/City/Municipal Limits against prescribed distance of 1. 5 KM 0.137 KM from Educational Institute against prescribed distance of 0.500 KM	CTE Revoked
73	DHARUH ERA	Jai Shree Krishna Stone Crusher, M.No. 49, Kila No. 14(8-0) Total 8 Kanal 0 Marla at Vill-Garhi, Distt-Mohindergarh	0.914 KM from Village Phirni against prescribed distance of 1. 0 KM	CTE Revoked
74	DHARUH ERA	HINDUSTHAN STONE CRUSHER in Khewat No. 57, Khatoni No. 64, M.No. 31, Kila No. 3 (7-19), 8(7-12), 4 min West (0-9) At Village-Gangutana, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.909 KM from phirni of Village Saidalipur against prescribed distance of 1. 0 KM	CTE Revoked
75	DHARUH ERA	DEV LAXMI STONE CRUSHER Khewat No. 12, Khatoni NO. 41, M.No. 8, Kila No. 8/2/2 (1-13), 9/1/2 (3-6) & 12 (7-1) total 12 Kanal 0 Marla at Vill-Bakhrija, Nangal Chaudhary, Distt-Mohindergarh	0.831 KM from phirni of Village Islampur against prescribed distance of 1. 0 KM	CTE Revoked

76	DHARUH ERA	SHIV SHAKTI STONE CRUSHER Khewat No. 250, Khatoni No. 277, M.No. 52, Kila No. 22/2 (7-12) & 23 min West (0-8) Total 8 Kanal 0 Marla Village-Begopur, Nangal Chaudhary, Distt-Mohindergarh	0.989 KM from Village Phirni against prescribed distance of 1. 0 KM	CTE Revoked
77	DHARUH ERA	Bhagwati Grit Udyog, Khewat No. 234, Khatoni No. 261, M. No. 52, Kila No. 12 (8-0) Village Begopur, Narnaul, Distt. Mohindergarh	0.874 KM from phirni of Village Begopur against prescribed distance of 1. 0 KM	CTE Revoked
78	DHARUH ERA	NAVYUG STONE CRUSHER, Khewat No. 250, Khatoni No. 277, M.No. 52, Kila No. 23 min East (7-12) & 24 min West (0-8) Total 8 Kanal 0 Marla at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.975 KM from phirni of Village Begopur against prescribed distance of 1. 0 KM	CTE Revoked
79	DHARUH ERA	Global Stone Crusher Khewat No. 275, Khatoni No. 307, Mo.No. 51, Kila NO. 8 (7-12) & 7/2(0-18) Total 8 Kanal 10 Marla at Village Dholera, Nangal Chaudhary Distt-Mohindergarh	0.878 KM from phirni of Village Dholera against prescribed distance of 1. 0 KM	CTE Revoked
80	DHARUH ERA	Universal Stone Crusher Khewat No. 275, Khatoni No. 307, M.No. 51, Kila No. 2/3 (0-19) & 9(7-02) Total 8 kanal 01 Marla at Village Dholera, Nangal Chaudhary District Mohindergarh	0.929 KM from phirni of Village Dholera against prescribed distance of 1. 0 KM	CTE Revoked
81	DHARUH ERA	JAI SHREE SHYAM STONE CRUSHER Khewat No. 44, Khatoni No. 48, M.No. 25, Kila NO. 6/2 (2-0), 7(8-0) & 4/2 (2-0) Total 12 Kanal 0 Marla At Vill-KhatoliAhir, Nangal Chaudhary, Distt-Mohindergarh	0.685 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTE Revoked
82	DHARUH ERA	JAI SHREE RAM STONE CRUSHER Khewat No. 44, Khatoni No. 48, M.No. 25, Kila NO. 6/1 (6-0) and M.No. 24 Kila No. 10/2(6-0) Total 12 Kanal 0 Marla At Vill-KhatoliAhir, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.747 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTE Revoked
83	DHARUH ERA	NEW CHHAWRI STONE CRUSHER, M.No. 11, Kila No. 18/1(4-0), 19/1 (4-0) & 20/1 (4-0) Total 12 Kanal 0 Marla at VillageKhatoli Ahir, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	0.657 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTE Revoked
84	DHARUH ERA	JC STONE CRUSHER Khewat No. 63, Khatoni No. 67, M.No. 8, Kila No. 14 min East (6-0) & 15 Min West(6-0) total 12 Kanal 0 Marla at Vill-KhatoliAhir, Nangal Chaudhary, Distt-Mohindergarh	0.743 Km PhirniChiragiuPeenwali, Mukundpura against prescribed distance of 1. 0 KM	CTE Revoked
85	DHARUH ERA	DEVA STONE CRUSHER, Khewat No. 6, Khatoni NO. 6, M.No. / Kila No. 7//22/1 (7-04) & 22//2/2/1 (4-16) total 12 Kanal 0 Marla at Vill-Berundla, Nangal Chaudhary Distt-Mohindergarh	0.800 Km PhirniJhagdawat, Mukundpura against prescribed distance of 1. 0 KM	CTE Revoked

86	DHARUH ERA	DWARKADHEESH STONE CRUSHER Khewat No. 157, Khatoni No. 185, M.No. 16, Kila No. 11/1 (4-9), 10/4(2-0), 10/2 (2-6) at Village-Lutafpur, Tehsil-Narnaul, District-Mohindergarh	0.478 km any land recoded as forest in Government record (Revenue or forest Department) except strips forest/plantation along roads against prescribed distance of 0.500 KM	CTE Expired
87	DHARUH ERA	POOJA STONE CRUSHER MUSTIL 23, KILLA 23 VILLAGE GANGUTANA, NAGALCHODHARY	0.929 KM from phirni of Village Saidalipur against prescribed distance of 1. 0 KM	CTE Expired
88	DHARUH ERA	DEEP MILLING & CRUSHING UNIT MUSTIL NO-23, KILA NO-25, VILLAGE-GANGUTANA, NANGAL CHODHARY ,NARNAUL	0.802 KM from phirni of Village Gangutana against prescribed distance of 1. 0 KM	CTE Expired
89	DHARUH ERA	YOG STONE CRUSHER MUSTIL NO-23,KILA NO.-06,VILLAGE GANGUTANA, NANGAL CHODHARY, NARNAUL	0.883 KM from phirni of Village Saidalipur against prescribed distance of 1. 0 KM	CTE Expired
90	BHIWANI	Ajay stone Crusher, Khanak, Bhiwani	10 Mtr. distance from Major District Road against prescribed distance of 100 Mtr. 840 Mtr. distance from nearest village abadi i.e. Lal Dora Phirni against precribed distance of 1 KM.	CTO Expired
91	BHIWANI	Atul Stone Crusher CO., Village Khanak, Bhiwani	60 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	CTO Expired
92	BHIWANI	Kissan Stone Crusher, Khanak	60 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	CTO Expired
93	BHIWANI	Krishna Stone Crusher, Khanak, Bhiwani	30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	CTO Revoked
94	BHIWANI	Kuldeep Stone Crusher, Dadam	35 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	CTO Expired
95	BHIWANI	MS Stone Crusher, Dadam	32 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.	CTO Expired
96	BHIWANI	Nagpal Stone Crusher, Khanak, Bhiwani	30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr. 1474 Mtr. distance from Approved water Supply of 20 KL Capacity against precribed distance of 1500 mtr.	CTO Expired

97	BHIWANI	Parbhat Stone Crusher, Pinjokhera Road, Khanak, Bhiwani	<p>60 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.</p> <p>670 Mtr. distance from nearest village abadi i.e. Lal Dora Phirni against prescribed distance of 1 KM.</p>	CTO Expired
98	BHIWANI	Shivalik Stone Crusher, Baganwala Road, Khanak, Bhiwani	<p>60 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.</p>	CTO Expired
99	BHIWANI	Sudhir Stone Crusher, Khanak, Bhiwani	<p>40 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.</p>	CTO Expired
100	BHIWANI	Sundawas Stone Crushing Co., Khanak, Bhiwani	<p>30 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.</p> <p>958 Mtr. distance from Approved water Supply of 20 KL Capacity against prescribed distance of 1500 mtr.</p> <p>470 Mtr. distance from nearest village abadi i.e. Lal Dora Phirni against prescribed distance of 1 KM.</p>	CTO Expired
101	BHIWANI	Swastik Stone Crusher, Saral	<p>810 Mtr. distance from nearest village abadi i.e. Lal Dora Phirni against prescribed distance of 1 KM.</p>	CTO Expired
102	BHIWANI	Vijay Stone Crushing Mills, Khanak, Bhiwani	<p>25 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.</p>	CTO Expired
103	BHIWANI	Adarsh Stone Crusher, Village Khanak, Bhiwani	<p>40 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.</p> <p>680 Mtr. distance from nearest village abadi i.e. Lal Dora Phirni against prescribed distance of 1 KM.</p>	CTO Expired
104	BHIWANI	Asian Mineral Stone Crusher, Village Nigana Road, Bhiwani	<p>10 Mtr. distance from Major District Road against prescribed distance of 100 Mtr.</p>	CTO Expired